Under Samagra Shiksha Scheme the Financial and Programmatic Norms are prescribed with respect to different interventions, sub-interventions and activities. Accordingly, the States are advised to do the Financial Mapping/Planning of the requirement of funds under various activities as per their local contextual needs. Accordingly, the annual plans under Samagra Shiksha are prepared by the States and UTs based on their requirements and priority and this is reflected in their respective Annual Work Plan and Budget (AWP&B) Proposal. These plans are then appraised and approved/estimated by the Project Approval Board (PAB) in consultation with the States and UTs as per the programmatic and financial norms of the scheme, availability of funds and physical and financial progress of the State for the interventions approved earlier.

FDI in higher education

1697. DR. ASHOK BAJPAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether some proposals of Foreign Direct Investment (FDI) in higher education are pending for consideration of the Ministry;
 - (b) if so, the details thereof, State-wise; and
 - (c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) to (c) No such proposal is under consideration.

Expected growth of education

1698. SHRI RAJMANI PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the proposed allocation for education in coming two years along with the expected growth of education; and
- (b) how much investment is expected to be provided by private sector, NGOs and others?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) The budget allocation is done on annual basis. The

allocation for the Department of Higher Education and Department of School Education and Literacy under the Ministry of Human Resource Development in Budget Estimates 2019-20 is ₹ 38317.01 cr. and ₹ 56536.63 cr. respectively. The allocation depends upon demand, absorption capacity and availability of resources.

(b) The data regarding expected investment in education by private sector, NGOs is not maintained.

Private schools empanelled under the RTE

1699. SHRI TIRUCHI SIVA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of private schools that have been empanelled under the RTE scheme of reservation of seats throughout the country between 2015-16 to 2019-20; and
- (b) the number of private schools empanelled under the RTE to reserve seats under the RTE, State-wise for the year 2019-20?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) and (b) The Right of Children to Free and Compulsory Education Act, 2009, mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighbourhood school. Section 12(1)(c) of RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the schools specified in sub-clauses (iii) and (iv) of clause (n) of section 2 in Class I (or earlier) to the extent of at least 25 percent of the strength of that class.

For implementation of Section 12(1)(c) of the RTE Act, the respective State and UT Government which is the appropriate government under the RTE Act, are required to notify the disadvantaged groups and weaker sections, notify per child cost and start admissions in private un-aided schools as per the procedure laid down by the concerned State and UT Government.

The Central Government has been supporting States and UTs for implementation of various provisions of the Act including expenditure incurred towards reimbursement to private schools for admissions of children under Section 12(1)(c) from 2014-15. The support is provided on the basis of per-child cost notified by the concerned State and